

cases detected in Jalpaiguri, the Municipal Health authorities have taken steps to prosecute the persons concerned.

#### VALUE OF STANDARD ACRE

\*692. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to refer to the reply to starred question No. 2043 asked on 26th April 1954 and state:

(a) whether Government have taken any decision regarding the fixing of the value of the standard acre of agricultural land; and

(b) if so, what is the value per acre?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). The matter is under consideration.

#### अस्पृश्यता उन्मूलन

\*६९३. { श्री जी० एल० चौधरी ।  
श्री लोटन राम :  
श्री एन० ए० बोरकर :

क्या सूचना तथा प्रसारण मंत्री यह बताने की कृपा करेंगे कि जनवरी १९५४ से ३१ अगस्त १९५४ तक आकाशवाणी के भिन्न भिन्न केन्द्रों से अस्पृश्यता उन्मूलन के सम्बन्ध में कितने निबंध, वार्तायें और गीत प्रसारित किये गये ?

The Minister of Information and Broadcasting (Dr. Keskar): The information is being collected and will be placed on the Table of the Sabha in due course.

#### REHABILITATION OF DISPLACED PERSONS IN MANIPUR

\*694. **Shri Rishang Keishing:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that land at Mantri Pukhri has been set apart for the Rehabilitation of the middle class displaced persons in Manipur;

(b) if so, how many middle class displaced persons are to be rehabilitated there; and

(c) what are the details of the scheme?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Yes.

(b) and (c). The State Government are ascertaining the actual number of middle-class displaced persons to be rehabilitated on the land. The details of the Scheme will be worked out thereafter.

#### BORDER INCIDENTS

\*695. { **Shri D. C. Sharma:**  
**Shri G. P. Sinha:**

Will the Prime Minister be pleased to state:

(a) how many border incidents were officially reported during the period from January to August, 1954 on the Indo-Pakistan borders of East and West Punjab;

(b) the nature of incidents; and

(c) the number of such incidents that have been amicably settled between the two Governments?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Six incidents on the East Punjab—West Punjab border have been reported to the Government of India during the period from January to August, 1954.

(b) One incident related to attempted cattle-lifting by Pakistani nationals and subsequent firing by the raiders at the Punjab (I) Armed Police.

Two incidents related to the kidnapping of Indian nationals from Indian territory by the Pakistan Border Police. In one of these incidents, the kidnapped Indian national was killed.

Three incidents related to attempts being made by the Pakistan Border Police and Pakistani nationals to occupy areas belonging to Indian nationals. In two of these incidents,

Pakistani Police opened fire on the Indian Police, leading to the death of one Indian constable and injuries to two others.

(c) In all these cases, senior officials were eventually able to prevent the situation from worsening and to restore normalcy. The Government of India have also taken up with the Government of Pakistan the question of compensation to be paid to the injured persons as well as to the heirs of the deceased. The replies of the Government of Pakistan are awaited.

#### PASSPORTS

**\*696. Sardar Hukam Singh:** Will the Prime Minister be pleased to state:

(a) the number of Indians who got passports and visas to enter Ceylon since the 1st June, 1954 when restrictions in respect of visas came into operation; and

(b) the number of persons, if any, who had valid passports but were refused visas during that period?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) and (b). 1,498 Indian citizens were granted India-Ceylon passports from 1st June to 31st July, 1954. Exact figures for visas issued and refused during the period are not available, as this is now the concern of the Ceylon Representatives in India.

#### MRS. MANIE GANGARAM

**\*697. Shrimati Tarkeshwari Sinha:** Will the Prime Minister be pleased to state:

(a) whether Government are aware of the fact that for nearly two years, an Indian lady Mrs. Manie Gangaram living in Grahams Town has been appealing to the South African Government, to be allowed to live permanently with her husband in Durban, but has not been so far allowed to stay with her husband; and

(b) if so, whether the Government of India propose to take some steps in the matter?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) Government have seen Press reports to this effect.

(b) Mrs. Gangaram is a 'prohibited immigrant' in Natal under the South African law. She has already made direct representations to the Union Government. It is not proposed to take any action in the matter in view of the fact that the Government of India have already raised in the United Nations the general question of the discriminatory treatment of persons of Indian origin in South Africa.

#### FOREIGN FIRMS IN INDIA

**296. Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the steps taken, if any, to find out the extent to which foreign firms operating in India, with monopoly in the matter of distribution of the foreign manufactured products like the Imperial Chemicals Limited do not over-invoice the articles manufactured by their concerns abroad and sell them here, through "India Limiteds" with a view (i) to take more profits abroad and (ii) to show less of profits in Indian business; and

(b) whether Government have made any efforts to study this problem with the seriousness it deserves?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) and (b). The question relates to a matter which is almost the daily concern of the Customs Appraising authorities. In assessing the customs duty on goods imported, the Customs authorities check up both over-invoicing and under-invoicing, and the attention of the concerned authorities is drawn by them where it is necessary.